

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH  
AT CHENNAI

**APPEAL No 5 OF 2025**

IN THE MATTER OF:

**VANGALAPUDI BABURAO**

..... Applicant

Vs

**UNION OF INDIA & OTHERS**

.... Respondents

**REPORT FILED BY THE APPCB 5<sup>th</sup> RESPONDENT**

DATE - 19.02.2025



**M/s MADHURI DONTI REDDY**  
ADVOCATE

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

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BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Appeal No.05 of 2025(SZ)

IN THE MATTER OF:

Vangalapudi Baburao,  
Andhra Pradesh.

...Appellant (s)

Versus

Union of India,  
Rep. by its Secretary,  
MoEF&CC, New Delhi and Ors.

...Respondent(s)

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Dt: 19.02.2025

Place: Kakinada.

*MBS Shankar Rao*  
Environmental Engineer,  
APPCB, Regional Office,  
Kakinada

**ENVIRONMENTAL ENGINEER**  
**A.P.POLLUTION CONTROL BOARD**  
Regional Office KAKINADA

**Report on Appeal No.05 of 2025 (SZ) filed by Sri Vangalapudi Baburao, S/o Davidu, 8903, Indra Colony, Ravulapalem, Dr.B.R Ambedkar Konaseema District, Andhra Pradesh in Hon'ble NGT South Zone, Chennai challenging the Environmental Clearance granted by the State Level Impact Assessment Authority (SEIAA) (6th respondent) for mining of sand using open cast semi mechanized method at Pogadagatlapalli Village, Ravulapalem Mandal, Dr.B.R Ambedkar Konaseema District.**

It is to submit that Appeal No.05 of 2025 (SZ) was filed by Sri Vangalapudi Baburao, S/o Davidu, 8903, Indra Colony, Ravulapalem, Dr.B.R Ambedkar Konaseema District, Andhra Pradesh in Hon'ble NGT South Zone, Chennai challenging the Environmental Clearance granted by the State Level Impact Assessment Authority (SEIAA) (6th respondent) for mining of sand using open cast semi mechanized method at Pogadagatlapalli Village, Ravulapalem Mandal, Dr.B.R Ambedkar Konaseema District. The Chairman, APPCB is the 5th respondent. In this connection, the following is submitted for kind perusal:

1. It is submitted that, the Govt. of AP vide G.O Ms No.43, Dt.08.07.2024 and G.O Ms No.49, Dt.02.09.2024 has introduced Free Sand Mining Policy, 2024 with the aim of ensuring smooth and uninterrupted supply of sand to consumers without charging any fees from the consumers except the charges related to cost of operations and developed online application namely "AP Sand Portal".
2. Further, the Govt. of AP directed that all sand operations at the district level shall be managed & overseen by the District Level Sand Committee (DLSC) headed by the District Collector as the Chairman of the committee and District Mines and Geology officer as the Member convener.
3. The District Mines & Geology Officer, Dr. B.R. Ambedkar Konaseema District has applied for TOR to the SEIAA, Andhra Pradesh and the SEIAA vide order dated 04.07.2024 Podagatlapalli-A Sand reach (for an extent of 24.965 Ha).
4. The APPCB received request from the District Mines & Geology Officer, Dr. B.R. Ambedkar Konaseema District dated 27.07.2024 along with Draft EIA, Executive Summaries for conducting Public Hearing for Podagatlapalli-A Sand reach.
5. The APPCB conducted public hearing at Grama Panchayath Office, Podagatlapalli Village, Ravulapalem (M), Dr. B.R Ambedkar Konaseema District for Podagatlapalli-A Sand Reach on 18.09.2024 under the

chairmanship of the Joint Collector & Addl. District Magistrate, Dr. B.R. Ambedkar Konaseema District.

6. The APPCB, RO, Kakinada communicated the Minutes of the Public Hearing to SEIAA, Andhra Pradesh on 24.09.2024 and also to other concerned authorities along with the minutes & videography for taking further necessary action.
7. The SEIAA, Andhra Pradesh issued Environmental Clearance on 26.12.2024 for Podagatlapalli - A sand reach for the mining of Ordinary sand with the maximum production capacity of 2,49,650 m<sup>3</sup>/annum for one-year period from the date of issue with Open cast semi mechanized method of mining.
8. The APPCB issued combined Consent Order to Establish & Operate vide Order dated 17.01.2025 for Podagatlapalli - A sand reach with a validity up to 25.12.2025 for the mining of Ordinary sand with Open cast semi mechanized method of mining with the maximum production capacity of 2,49,650 m<sup>3</sup>/annum in an extent of 24.965 Ha. A copy of the EC Order, combined Consent Order to Establish & Operate is attached as **Annexure - 1**.
9. As per combined Consent Order to Establish & Operate in Schedule – B vide Order dated 17.01.2025 issued by APPCB and the following conditions:
  - The project proponent shall not carry mining more than one meter depth in compliance with APWALTA Act. Underwater sand mining shall not be carried out under any circumstances.
  - The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II (I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
  - The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, 2016 issued by MoEF & CC, Govt. of India shall be followed.

10. The mining operations in the Podagatlapalli Sand Reach are not yet started till now.

This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Dt: 19.02.2025

Place: Kakinada.

*MBS Brankao Rao*

Environmental Engineer,

APPCB, Regional Office,  
Kakinada

**ENVIRONMENTAL ENGINEER**  
**A.P.POLLUTION CONTROL BOARD**  
**Regional Office KAKINADA**



सत्यमेव जयते

**File No.: AP MIN EC KN 10 2024 501**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment Authority(SEIAA),**  
**ANDHRA PRADESH)**



\*\*\*

Dated 26/12/2024



To,

SAIRAM SRIRAM  
 SAIRAM SRIRAM  
 New Gopalakrishna Building, Near Police Station, Palamaner, Chittoor, Amalapuram, KONASEEMA,  
 ANDHRA PRADESH, 517408  
 konaseemasand@gmail.com

**Subject:** Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding


**Sir/Madam,**

This is in reference to your application submitted to SEIAA vide proposal number SIA/AP/MIN/500537/2024 dated 16/10/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

<b>(i) EC Identification No.</b>	EC24B0107AP5847802N
<b>(ii) File No.</b>	AP MIN EC KN 10 2024 501
<b>(iii) Clearance Type</b>	Fresh EC
<b>(iv) Category</b>	B1
<b>(v) Project/Activity Included Schedule No.</b>	1(a) Mining of minerals
<b>(vii) Name of Project</b>	Podagatlapalli-A-Ravulapalem/2024-4 Sand Reach
<b>(ix) Location of Project (District, State)</b>	KONASEEMA, ANDHRA PRADESH
<b>(x) Issuing Authority</b>	SEIAA
<b>(xii) Applicability of General Conditions</b>	No

N/A

 सत्यमेव जयते	<p><b><u>State Level Environment Impact Assessment Authority (SEIAA)</u></b>  <b><u>Andhra Pradesh</u></b>  <b><u>Ministry of Environment, Forests &amp; Climate Change,</u></b>  <b><u>Government of India</u></b>  Dr.YSRParyavaranBhavan, APIIC Colony Road,  Gurunanak Colony, Auto Nagar, Vijayawada-520007.</p>
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REGD.POSTWITH ACK.DUE

**OrderNo.SEIAA/AP/MIN/EC/KN/10/2024/501**

**Sub : SEIAA, A.P. – 24.965 Ha Ordinary Sand Mine proposed in the name of the District Mines & Geology Officer, Amalapuram of Podagatlapalli-A-Ravulapalem/2024-4 Sand Reach of Podagatlapalli Village & Ravulapalem Mandal, Dr.B.R.Ambedkar Konaseema District, Andhra Pradesh – Environmental Clearance – Issued- Reg.**

- I. This has reference to your application submitted through online on 16.10.2024 (SIA/AP/MIN/500537/2024), seeking Environmental Clearance for the proposed mine of 24.965 Ha Ordinary Sand Mine proposed in the name of the District Mines & Geology Officer, Amalapuram, over the Godavari River in Podagatlapalli-A-Ravulapalem/2024-4 Sand Reach of Podagatlapalli Village & Ravulapalem Mandal, Dr.B.R.Ambedkar Konaseema District Andhra Pradesh. It was reported that the nearest human habitation viz., Jutigapalem(V) is existing at a distance of about 0.59kms from the mine lease area and the project requires 10.0 KLD of water. It was noted that the capital investment of the project is Rs.24.0 Lakhs and capacity of the project is as follows:

**Mining of Ordinary Sand Mine – 2,49,650 m<sup>3</sup>/annum / 3,74,475 TPA in 24.965 Ha**

- II. The location of the sand mine as per the mining plan is as follows:

BP. No	North Latitude	East Longitude
1	16°44'45.88974"N	81°47'32.52998"E
2	16°44'48.76972"N	81°47'55.15001"E
3	16°44'35.74973"N	81°47'54.56001"E
4	16°44.33.32973"N	81°47'34.58000"E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals ( $\leq 250$  Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **06.11.2024**.

Minutes of the SEAC Meeting:-

Category: B1

The project proposal is for mining Ordinary Sand in an area of 24.965 Ha with a proposed production quantity of Ordinary Sand Mine 2,49,650 m<sup>3</sup>/annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining plan.

The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof Mining of minerals ( $\leq 250$  ha of mining lease area in respect of non-coal mine lease).

The District Mines and Geology Officer and their consultant M/s. SV Environ labs have attended the meeting and presented their proposal. The SEAC Committee noted that:

- a. The Department of Mines and Geology submitted DSR of Dr. B. R. AmbedkarKonaseema District. The District Collector and Chairman, DLSC has identified the subject mine through Joint inspection Committee of the District 07.02.2024 as per the DLSC the recommended extent is 24.965 Ha.
- b. The Joint inspection was conducted and report was submitted on 09.01.2024 & 10.01.2024 and the Joint inspection team recommended for 2,49,650 m<sup>3</sup>/annum.
- c. The District Mines and Geology Officer, Kakinada vide order dt.12.03.2024 issued Memo to the Asst. Geologist for obtaining Environmental clearance to the subject mine.
- d. As per the cluster letter dated: 27.03.2024 issued by the Mines Department, there are two existing leases and one proposed lease within the radius of 500 mtrs area and the total applicable cluster area is >5.0Ha.
- e. The project proponent has obtained Standard TOR with public hearing letter on 04.07.2024 and public hearing washeld on 19.09.2024.
- f. Issues raised during the public hearing: Employment issues, facing drinking water problems, road/ bridge damages, Underground water issues, facing inundation problems, Dust pollution and Agricultural filed issues raised during the public hearing.
- g. The base line data was collected from December 2023 to February 2024 and the predominant wind direction is observed to be ENE to WSW. The maximum concentration of SPM(PM10) is observed to be 68.1  $\mu$  g/m<sup>3</sup>. The incremental concentration is 6.74  $\mu$  g/m<sup>3</sup> and GLC of SPM will fall 0.9 Km towards SE direction.
- h. As per the approved mining plan dt.23.03.2024 the total available mineral reserves

are 249650 m<sup>3</sup> (As per WALTA Act only 1m sand excavation is permitted) after mined quantity of extracted pit in the mine and the entire quantity is proposed to be excavated within the period of 1 year. The project proponent has proposed for open cast semi mechanized mining.

- i. The Hon'ble NGT in its order dated 23.03.2023 in O.A. No. 152 of 2021 (SZ) directed SEIAA, Andhra Pradesh to verify all the Environmental Clearances granted for sand mining under 'B2' Category if permission has been granted for semi-mechanized or mechanized mining and re-examine the proposal either under 'B2' category (manual mining) or 'B1' Category (if semi mechanized or mechanized mining is sought) following the prescribed procedures.
- j. The lease holder informed that they have allocated Rs.5.3 Lakhs as capital cost and Rs. 4.49 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide 2 Computers to Butchipeta Village under Corporate Social Responsibility (CSR) activity.
- k. The SEAC is made recommendation without any prejudice to the Hon'ble NGT/any other court orders. The applicant shall abide by the Hon'ble NGT / Other court orders, if any, in future also

The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs, EIA report , Public hearing minutes and detailed deliberations, recommended to issue Environmental clearance for the mining of Ordinary Sand with the maximum production quantity of 249650 m<sup>3</sup>/annum for one-year period with **open cast semi mechanized method** of mining with the following conditions:

1. The project proponent shall strengthen the nearby bridges and also avoid over loading of trucks.
2. There shall be no change in the production quantities approved in Environment Clearance order.
3. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
4. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.
5. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed. The mine operator shall not carry mining more than 1 meter depth in compliance with AP WALTA Act.
6. The lease holder shall follow the procedures mentioned in Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
7. The lease holder shall comply with the recommendation and suggestion made by the High-Power Committee as applicable.

8. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy.
9. The ramp (i.e., approach road) shall be removed after sand mining is completed.
10. **Under any circumstance under water sand mining shall not be carried out.**
11. The committee directed the lease holder that they shall not carryout river bed mining operation in monsoon period.
12. **No sand mining shall be done during the rainy season.**
13. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
14. The functioning time of quarries/depots shall be 7.00 AM to 6.00 PM. No sand transporting and mining vehicles to be parked inside the quarry/depot site during night time.
15. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
16. The transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
17. The lease holder to maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted.
18. The lease holder shall keep GPS tracking to the vehicle from source to destination.
19. The lease holder shall not obstruct the river flow, water transport and restoring the riparian rights and instream habitats.
20. The lease holder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
21. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
22. The project proponent shall restrict the load of the transport vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.
23. The project proponent shall comply with the commitments made during public hearing.

The committee in the appraisal clearly stated that they have examined the Approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent.

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **12.11.2024** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the

proponent and to issue EC with a condition that the lease holder shall comply with instructions issued through various Government Orders under AP Sand Policy, 2024., with further conditions that the sand mining proposal (i) Shall not attract the Forest Conservation Act 1980, Wild Life Protection Act, 1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act, 1986; Critically polluted areas as notified by CPCB and ii) Shall not harm livestock and human beings and disturb their activities. The SEIAA, A.P hereby accords **Environmental Clearance for one year with open cast semi mechanized mining method to the Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

#### A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
  - a. Forest Conservation Act, 1980;
  - b. Wild Life (Protection) Act, 1972;
  - c. CRZ Notification, 2011;
  - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
  - e. Critically polluted areas as notified by CPCB and also shall not harm livestock and human beings and disturb their activities.
- ii. The project proponent shall carry out mining only one meter depth sand from the top with **open cast semi mechanized method** of mining and no underwater mining is undertaken.
- iii. The lease holder shall allocate Rs.5.3 Lakhs as capital cost and Rs. 4.49 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide 2 Computers to Butchipeta Village under Corporate Social Responsibility (CSR) activity.
- iv. The project proponent shall strengthen the nearby bridges and also avoid over loading of trucks.
- v. There shall be no change in the production quantities approved in Environment Clearance order.
- vi. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
- vii. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
- viii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed. The mine operator shall not carry mining more than 1 meter depth in compliance with AP WALTA Act.
- ix. The lease holder shall follow the procedures mentioned in MoEF& CC Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
- x. The lease holder shall comply with the recommendation and suggestion

- made by the High Power Committee as applicable.
- xi. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy.
  - xii. The ramp (i.e., approach road) shall be removed after sand mining is completed.
  - xiii. **Under any circumstance under water sand mining shall not be carried out.**
  - xiv. The committee directed the lease holder that they shall not carryout river bed mining operation in monsoon period.
  - xv. **No sand mining shall be done during the rainy season.**
  - xvi. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
  - xvii. The functioning time of quarries/depots shall be from 6.00 AM to 6.00 PM. No sand transporting vehicles to be parked inside the quarry/depot site during night time.
  - xviii. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
  - xix. The transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
  - xx. The lease holder shall maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted.
  - xxi. The lease holder shall not obstruct the river flow, water transport and restore the riparian rights and instream habitats.
  - xxii. The lease holder shall keep GPS tracking to the vehicle carrying sand from source to destination.
  - xxiii. The leaseholder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
  - xxiv. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
  - xxv. The project proponent shall restrict the load of the transport vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.
  - xxvi. The project proponent shall comply with the commitments made during the public hearing.
  - xxvii. The lease holder shall comply with instructions issued through various Government Orders under AP Sand Policy, 2024.
  - xxviii. **This EC is valid for a period of 1 year only.**
  - xxix. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M .No.J-13012/12/2013-1A-II(I)

dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan or permission shall get modified to this extent.

- xxx. No stacking allowed on road side along National Highways.
- xxxi. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- xxxii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- xxxiii. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- xxxiv. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xxxv. Vehicles carrying sand shall not Ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xxxvi. **The depth of the sand mining shall not exceed 1m.** The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xxxvii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xxxviii. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xxxix. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xl. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xli. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xlii. Transportation of sand from mine lease area shall be done during daytime only.
- xliii. The proponent shall obtain necessary permission from the River Water Conservator.
- xliv. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts on human habitation existing nearby due to mining operations.
- xlv. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xlvi. Plantation shall be undertaken on either sides of the approach katchapath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xlvii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F,

- GoIon16.11.2009.
- xlvi. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xlix. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

### **B. Special Conditions:**

The project Proponent shall implement the following special conditions so as to mitigate the environment impact of mining activities:-

- i. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- ii. In River flood plain mining a buffer of 3 meters to be left from the River bank for mining.
- iii. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
- iv. The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
- v. Restricted working hours. Sand mining operation has to be carried out between 6 am to 6 pm.
- vi. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly
- vii. No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the amendments made there under.
- viii. Protection of turtle and bird habitats shall be ensured.
- ix. The EC holder shall take all possible precautions for the protection of environment and control of pollution.

- x. Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and Downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
- xi. Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
- xii. Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- xiii. Health and safety of workers should be taken care of by the proponent.
- xiv. The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti- venom provisioning) in case of emergency for the workers.
- xv. Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health checkups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
- xvi. **The lease holder shall comply with the Sustainable sand mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC, GoI, New Delhi.**

### **C. General Conditions:**

- i. “Consent to Establish” & “Consent to Operate” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry out mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of

the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Vijayawada on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.

- iv. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.5.30 Lakhs and Recurring cost Rs.4.49Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA,A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act,2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act,1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their subsequent amendments and Rules.

**MEMBER SECRETARY,  
SEIAA, A.P.**

**MEMBER,  
SEIAA, A.P.**

**CHAIRMAN,  
SEIAA, A.P.**

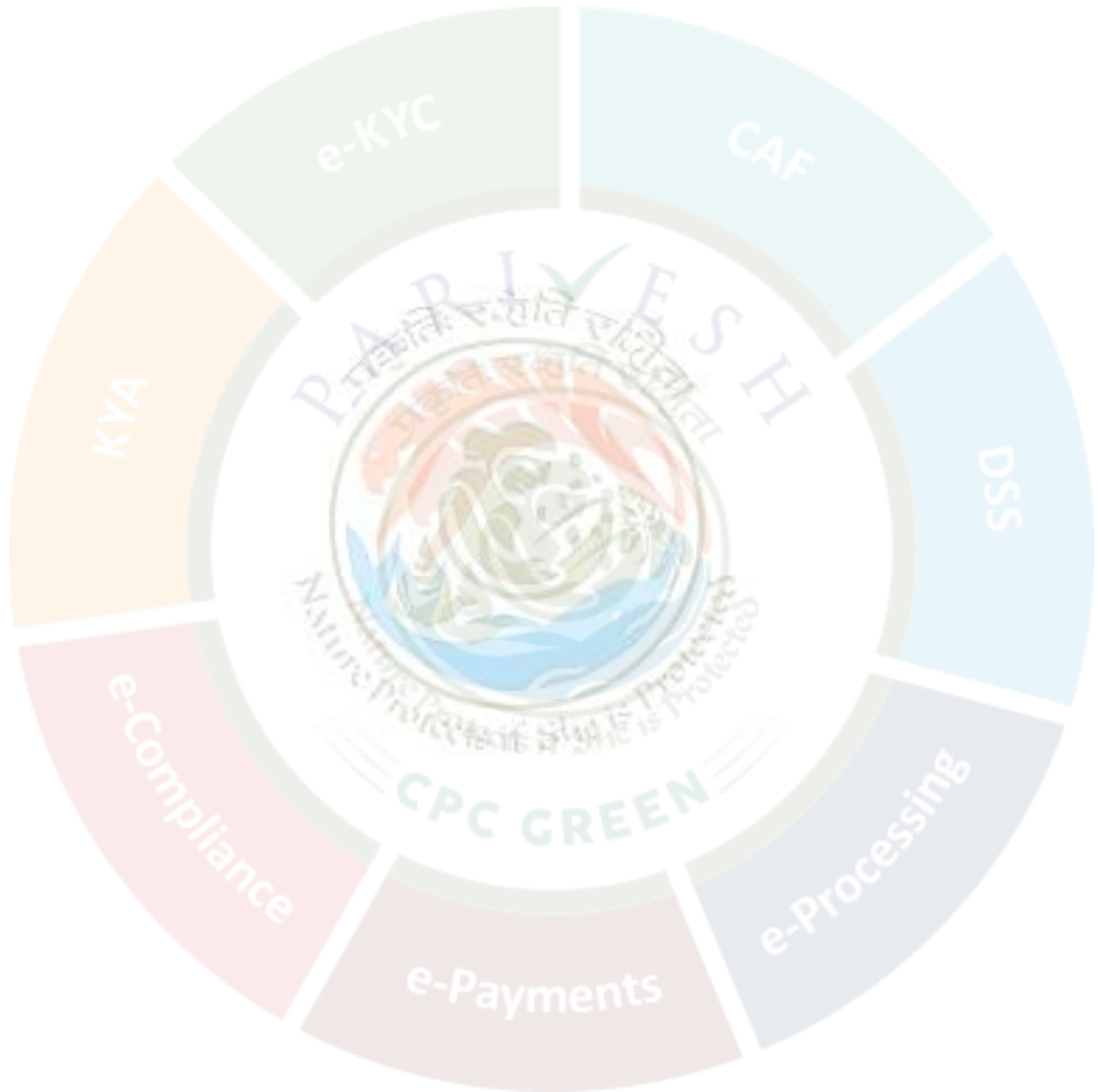
**To**

The Assistant Director of Mines & Geology,  
The District Mines & Geology Officer, Konaseema,  
AIMS Engineering College,  
Government Offices Complex,  
2<sup>nd</sup> Floor, Mummdivaram,  
Dr.B.R.Ambedkar Konaseema District,  
Amalapuram – 533216.

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

7. The District Collector, Dr.B.R.AmbedkarKonaseemaDistrict, Andhra Pradesh for kind information.



Signature Not Verified

Digitally Signed by : S Sri Saravanan  
Member Secretary, SEIAA

Date: 26/12/2024



**ANDHRA PRADESH POLLUTION CONTROL  
BOARD**

**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No:6488/APPCB/ZO-VSP/KKD/CTE & CTO/2025 17-01-2025**

=

**Sub:-** APPCB - ZO - VSP – CTE & CTO – **24.965 Ha Ordinary Sand Mine proposed in the name of the District Mines & Geology Officer, Amalapuram of Podagatlapalli-A-Ravulapalem/2024-4 Sand Reach of Podagatlapalli Village & Ravulapalem Mandal, Dr.B.R.Ambedkar Konaseema District** - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. Environmental Clearance from SEIAA, MoEF&CC, AP, GoI vide order No. SEIAA/AP/MIN/EC/ KN/10/2024/501, Dt.26.12.2024.
2. CTE & CTO applications received through OCMMS at RO Kakinada on 28.12.2024.
3. RO's inspection report received at ZO, Visakhapatnam on 01.01.2025.
4. CTE & CTO Committee meeting held on 04.01.2025 at APPCB, Zonal Office, Visakhapatnam.
5. Balance CTE & CTO fee paid on 08.01.2025.

\* \* \*

I In the reference 2<sup>nd</sup> cited, 24.965 Ha Ordinary Sand Mine proposed in the name of the District Mines & Geology Officer, Amalapuram of Podagatlapalli-A-Ravulapalem/2024-4 Sand Reach of Podagatlapalli Village & Ravulapalem Mandal, Dr.B.R.Ambedkar Konaseema District has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out Open Cast Semi-Mechanized method of mining to excavate Sand with installed capacities as mentioned below and in a total mining area of 24.965 Ha., with a proposed project cost of Rs.24.0 Lakhs (Rupees Seventeen Lakhs only).

**Mining of Ordinary Sand – 2,49,650 m<sup>3</sup>/annum in 24.965 Ha,**

II. As per the application, the above activity is to be carried out within the Godavari River bed at Podagatlapalli Village & Ravulapalem Mandal,

Dr.B.R.Ambedkar Konaseema District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	16°44'45.88974" N	81°47'32.52998" E
B.	16°44'48.76972" N	81°47'55.15001" E
C.	16°44'35.74973" N	81°47'54.56001" E
D.	16°44.33.32973" N	81°47'34.58000" E

IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 31.12.2024 and found that the proposed sand mining site is surrounded by Godavari River bed.

V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation of the CTE Committee hereby issues combined CONSENT TO ESTABLISH & OPERATE to your unit/activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.

VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.

VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.

**IX. This order is valid for a period of one year i.e., up to 25.12.2025.**

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: - Schedule 'A' & Schedule 'B'

**To**

**24.965 Ha Ordinary Sand Mine**

**The District Mines & Geology Officer,**

**Amalapuram of Podagatlapalli-A-Ravulapalem/2024-4**

**Sand Reach of Podagatlapalli Village & Ravulapalem Mandal,**

**Dr.B.R.Ambedkar Konaseema District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The boundary pillars shall be erected with geo co-ordinates marked on them and its geo coordinates shall be made available to the District Level Committee.
2. The proponent shall start mining only after marking of the boundary of lease area with pucca pillars at the cost of the lease holder after certification by the mining official.
3. The project proponent shall not carry mining more than one meter depth in compliance with APWALTA Act. Underwater sand mining shall not be carried out under any circumstances.

**Water:**

4. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Dust Suppression	5.0 KLD
b)	Greenbelt	4.0 KLD
c)	Domestic	1.0 KLD
	<b>Total</b>	<b>10.0 KLD</b>

5. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
--------	--------	----------

a)	Domestic	1.0 Kilo Liters/Day
	<b>Total</b>	<b>1.0 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

6. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads.	SO <sub>2</sub> – 80 µg/m <sup>3</sup> , NO <sub>x</sub> – 80 µg/m <sup>3</sup> , PM <sub>2.5</sub> – 60 µg/m <sup>3</sup> , PM <sub>10</sub> – 100 µg/m <sup>3</sup> ,

**OTHER CONDITIONS:**

7. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
8. The fugitive emissions from all sources shall be controlled regularly.
9. The proponent shall carry out the mining as per the approved mining plan.
10. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/MIN/EC/ KN/10/2024/501, Dt.26.12.2024.
11. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II (I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
12. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
13. The SPM, SO<sub>2</sub>, NO<sub>x</sub>, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (*CPCB standards*) during excavation in the mining area.

**SPECIAL CONDITIONS:**

14. The project proponent shall carryout mining only one meter depth sand from the top open cast semi mechanized method of mining and no under water

- mining is undertaken.
15. This order is issued without prejudice to the directions issued by the Hon'ble NGT directions, South Zone, Chennai in OA No.18 of 2021 (SZ).
  16. Sand quarrying shall not be carried out in streams within 15 meters or 1/5of the width of the stream bed from the bank, whichever is more.
  17. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
  18. All the conditions and guidelines issued by MoEF & CC, Govt. of India (2016) in respect of sand mining shall be followed.
  19. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A. No.47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
  20. No sand mining shall be done during the rainy season.
  21. The ramp (*i.e. approach road*) shall be removed after sand mining is completed.
  22. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, 2016 issued by MoEF & CC, Govt. of India shall be followed.
  23. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
  24. The proponent shall comply with all the directions issued by the Board from time to time.
  25. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
  26. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
  27. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**DR P.PRASADA RAO**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**  
**24.965 Ha Ordinary Sand Mine**  
**The District Mines & Geology Officer,**  
**Amalapuram of Podagatlapalli-A-Ravulapalem/2024-4**  
**Sand Reach of Podagatlapalli Village & Ravulapalem Mandal,**  
**Dr.B.R.Ambedkar Konaseema District.**

Digitally signed by  
Peruri Prasada Rao  
Date: 17-01-2025  
20:46:47